Rashtriya Sahara, Delhi
Saturday, 13th July 2019; Page: 8
Width: 28.11 cms; Height: 15.41 cms; a3r; ID: 28.2019-07-13.78

छात्रा से 'दुष्कर्म' मामले में हरियाणा सरकार को नोटिस

नई दिल्ली (भाषा)।

राष्ट्रीय मानवाधिकार आयोग ने पानीपत के एक सरकारी स्कूल में 11 वर्षीय एक छात्रा के साथ उसके शिक्षक द्वारा कथित दुष्कर्म की वारदात पर हरियाणा सरकार को नोटिस जारी किया है। छात्रा गर्भवती है।

आयोग ने कहा कि यह मानवाधिकार उल्लंघन का एक गंभीर मामला है, क्योंकि एक निर्दोष लड़की को उसके अपने शिक्षक ने ही धोखा दिया। जिस शिक्षक को रक्षक और मार्गदर्शक होना चाहिए था वह भक्षक बन बैठा। बयान में कहा गया है, 'इस तरह का घृणित और कुत्सित कार्य एक शिक्षक ने किया है, जिसे कोई भी सभ्य समाज किसी भी कीमत पर स्वीकार नहीं कर सकता है।'

बयान में कहा गया है कि मीडिया में आई खबरों का आयोग ने संज्ञान लिया। लड़की एक सरकारी स्कूल की 11 वीं की छात्रा है। स्कूल के ही एक शिक्षक ने उससे कई बार कथित तौर पर दुष्कर्म किया और पीड़ित अब सात महीने की गर्भवती है।

मानवाधिकार आयोग ने मामले को गंभीर बताते हुए कहा कि जिस शिक्षक को रक्षक और मार्गदर्शक होना चाहिए था वही भक्षक बन बैठा

आयोग ने कहा कि मीडिया की खबरों के मुताबिक आरोपी शिक्षक ने छात्रा को चेतावनी दी थी कि अगर वह इस वारदात के बारे में किसी को बताती है तो उसके परिवार के सदस्यों की हत्या हो जाएगी।

आयोग ने हरियाणा के मुख्य सचिव और हरियाणा सरकार को इस पर चार सप्ताह के भीतर विस्तृत रिपोर्ट जमा करने को कहा है। आयोग के मुताबिक, इस वारदात के संबंध में पुलिस ने मामला दर्ज कर लिया है और आरोपी को गिरफ्तार करने के लिए छापे मारे जा रहे हैं लेकिन वह अब भी फरार है।

Times of India, New Delhi
Saturday, 13th July 2019; Page: 1
Width: 8.23 cms; Height: 20.12 cms; a4; ID: 37.2019-07-13.19

Lock-up death: 5 cops booked for murder

A day after Class XII student Dhiraj Singh Rana was found dead in a police lock-up in Uttarakhand's Udham Singh Nagar, five cops, including the outpost in-charge, were booked for murder on Friday, reports **Aakash Ahuja**. The National Human Rights Commission issued a notice to the state DGP asking him to probe the issue and submit a report to it in six weeks. DM Neeraj Khairwal ordered a magisterial inquiry.

According to police, the boy, detained for quizzing in a case of theft, "hanged himself from the bars of the lock-up". However, Rana's family alleged he was "murdered following torture by cops".

Hindustan Times, Delhi
Saturday, 13th July 2019; Page: 8
Width: 6.86 cms; Height: 31.34 cms; a3; ID: 23.2019-07-13.66

Cannot videograph Sentence Review Board meetings, govt tells Delhi HC

NEW DELHI: The Delhi government Thursday informed the Delhi high court that it cannot videograph proceedings of the Sentence Review Board (SRB) as no "extraneous factors are considered by the board or influence the decision of the board".

In an affidavit submitted before a bench of Chief Justice DN Patel and Justice C Hari Shankar, the additional standing counsel of the Delhi government, advocate Gautam Narayan told the court that no instances of bias were cited by the petitioner.

He added that the cases and categorisations dealt by the SRB are as per the directions of the Supreme Court and National Human Rights Commission (NHRC) guidelines.

The court was hearing a plea by lawyer and social activist Amit Sahni, who sought appropriate directions to the authorities for ensuring impartiality and fairness in the functioning of SRB, which deals with cases of convicts for pre-mature release.

"Pre-mature release of poor convicts is not done in a fair and impartial manner," the plea had contended. On Thursday, the Delhi government told the court it cannot give codes or roll numbers to the prisoners as suggested by the petitioner. The government also told the court that the suggestion to conceal names and surnames of prisoners is not feasible as all details such as his/her family and societal circumstances, the willingness of the family to take him/her back are taken into consideration before a recommendation is made by the SRB. **RICHA BANKA**

Dainik Jagran, New Delhi
Saturday, 13th July 2019; Page: 9
Width: 15.70 cms; Height: 26.42 cms; a4; ID: 31.2019-07-13.83

बहुचर्चित बटला हाउस मुठभेड़ पर बनी फिल्म

जागरण संवाददाता, नई दिल्ली: देशभर में बहुचर्चित बटला हाउस मुठभेड़ पर करीब 11 वर्ष बाद फिल्म बनाई गई है। फिल्म अभिनेता जॉन अब्राहम मुख्य भूमिका निभा रहे हैं। 10 जुलाई को फिल्म का ट्रेलर जारी किया गया। फिल्म अगले महीने 15 अगस्त को रिलीज की जाएगी। दरअसल 2008 में जामिया नगर के बटला हाउस में आतंकियों और दिल्ली पुलिस की स्पेशल सेल की बीच मुठभेड़ हुई थी। कुछ राजनीतिक दलों इसे फर्जी मुठभेड़ करार दे दिया था।

13 सितंबर, 2008 को दिल्ली में पांच सिलसिलेबार बम धमाके हुए थे। इसमें करीब 30 लोगों की मौत हुई थी और 100 से ज्यादा घायल हो गए थे।

घटना के छह दिन बाद दिल्ली पुलिस को सूचना मिली थी कि बम धमाके में शामिल आतंकी बटला हाउस में छिपे हैं। जानकारी की पुष्टि होने के बाद पुलिसकर्मियों की टीम 19 सितंबर, 2008 को बटला हाउस पहुंची। जैसे ही पुलिस फ्लैट एल-18 में पहुंची वहां मौजूद आतंकियों ने पुलिस पर गोलीबारी शुरू कर दी थी।

आतंकियों की गोली लगने से एनकाउंटर स्पेशलिस्ट और दिल्ली पुलिस के इंस्पेक्टर मोहन चंद शर्मा सहित तीन पुलिसकर्मी घायल हो गए थे। बाद में इलाज के दौरान मोहन चंद शर्मा शहीद हो गए थे।

पुलिस की जवाबी कार्रवाई में इंडियन मुजाहिदीन (आईएम) के दो आतंकी आतिफ अमीन और मोहम्मद साजिद मारे गए थे। जबकि दो अन्य मोहम्मद सैफ और जीशान को गिरफ्तार कर लिया गया और आरिज खान फरार हो गया।

मुठभेड़ के बाद कई स्थानीय लोगों को भी गिरफ्तार किया गया।

इसके बाद कुछ राजनीतिक दलों और गैर सरकारी संगठनों ने इस कार्रवाई का विरोध करते हुए पुलिस पर फर्जी मुठभेड़ का आरोप लगाया। एक गैर सरकारी संगठन द्वारा दायर याचिका पर दिल्ली उच्च न्यायालय ने राष्ट्रीय मानवाधिकार आयोग से मुठभेड़ मामले में रिपोर्ट तलब की थी। हालांकि बाद में पुलिस को क्लीन चिट दे दिया गया था और आतंकियों को सजा भी दी गई थी। मुठभेड़ में शहीद मोहन चंद शर्मा को वर्ष 2009 में मरणोपरांत भारत के सर्वोच्च शांति सैन्य सम्मान अशोक चक्र से सम्मानित किया गया था।

Hindu, The, Delhi
Saturday, 13th July 2019; Page: 13
Width: 8.43 cms; Height: 33.73 cms; a3; ID: 27.2019-07-13.123

NHRC notices on custodial deaths

SPECIAL CORRESPONDENT
NEW DELHI

The National Human Rights Commission on Friday issued notices to the Tamil Nadu and Uttarakhand governments in separate cases of custodial deaths from suicide.

Taking suo motu cognisance of media reports, the NHRC sought a report from the Tamil Nadu Director General of Police about the custodial death of a man in the Cuddalore district on Thursday. The NHRC asked for the inquest report, the post-mortem examination report and the magisterial enquiry report in six weeks.

According to reports, the 24-year-old man was arrested at 9.45 a.m. on Thursday for withdrawing money using stolen ATM cards. He was found dead in a toilet at 10.45 a.m.

The NHRC also took suo motu cognisance of a custodial death of an 18-year-old man in Uttarakhand. According to reports, the man was arrested on charges of theft on Tuesday and he was found dead in the police lock-up.

India Express, Chandigrah
Saturday, 13th July 2019; Page: 2
Width: 26.84 cms; Height: 34.29 cms; a3; ID: 43.2019-07-13.6

NHRC notice to Haryana govt over 'rape' of class 11 student

New Delhi: The National human Rights Commission (NHRC) Friday issued a notice to the Haryana government over alleged rape and impregnation of a class 11 student by her teacher in a state-run school in Panipat.

"The NHRC has taken suo motu cognisance of media reports that a class 11 student, studying in a government school in Panipat district of Haryana, was allegedly repeatedly raped by one of the teachers in the school and the victim is now seven months pregnant," NHRC said in a statement.

The commission said it was a serious issue of violation of human rights. "Such a despicable and nefarious act done by the teacher cannot be accepted in a civilized society at any cost," it said.

According to the media reports, the accused teacher had threatened the girl that her family members would be killed if she disclosed the incident to anyone, the rights panel said.

The NHRC has issued a notice to the chief secretary and the Haryana government seeking a detailed report in the matter within four weeks. "The commission would like to know about the status of the investigation of the FIR and arrest of the accused. The authorities are also expected to provide all possible assistance and support to the family of the victim to overcome the trauma and to facilitate her rehabilitation," it added.

According to the media reports, carried on July 12, the accused teacher used to conduct extra classes of the students in the school premises.

PTI